

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH : BANGALORE

Present:

Hon'ble Justice K.S.Puttaswamy .. Vice-Chairman

Hon'ble Sri P.Srinivasan. .. Member(A)

APPLICATION NO. 274 OF 1986

B.S.Shankaranarayana,
Aged about 43 years,
now employed as Accounts
Officer in the Regional
Provident Fund Office,
Bangalore-25. .. Applicant.

(By Sri S.Vasanth Kumar, Advocate)

v.

1. The Union of India
represented by its
Secretary in the Ministry
of Finance, New Delhi-1.
2. The Comptroller and
Auditor General of India ,
New Delhi-2.
3. The Accountant General in
Karnataka State at
Bangalore-1. .. Respondents.

(By Sri M.Vasudev Rao, Central Govt.
Standing Counsel for Respondents)

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This application coming on for hearing this
day, Vice-Chairman made the following:

O R D E R

In this transferred application from the High
Court of Karnataka, the applicant has challenged
letter No.PAO/IAD/79-80/CR 102/418 dated 29-9-1979
(Annexure-D) written by the Accounts Officer, Office

of

of the Accountant General, Karnataka, Bangalore.

2. Sri S.Vasanth Kumar, learned counsel for the applicant with due regard to the order made by us in Application No.249 of 1986 just now disposed of by us, prays for permission to withdraw this application with liberty reserved to approach the authorities themselves, in the first instance, for all such reliefs the applicant is entitled to in law. We grant this request of Sri Vasanth Kumar and dismiss this application as withdrawn by the applicant. But, in the circumstances of the case, we direct the parties to bear their own costs.

Mr. Prakash 12/9/86
VICE-CHAIRMAN
P. S. Iyer
MEMBER